

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 615 of 2019

Churaman Prasad Dangi Petitioner
Versus
The State of Jharkhand & Ors. Opp. Parties

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Pramod Kumar, Advocate
For the Opp. Parties : Mr. Amit Kumar, S.C (Mines) II

7/Dated: 26th June, 2020

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. They have no complaint about any audio and visual connectivity.

The instant contempt application has been filed for alleged non-compliance of the order dated 15.12.2018 passed W.P.(S) No.4785 of 2015.

Show cause has been filed by the Vinoba Bhave University, wherein it has been stated that the pay scale of the petitioner has been decided to be fixed from the date of absorption i.e. with effect from 28.02.1982 by keeping the petitioner in the pay scale of Rs.8000-13500/ as per the 5th revised pay scale indicating the basic pay of Rs.10200/- as on 01.01.1996 and Rs.13500/- as on 01.01.2006 and Rs.15600-39100/- indicating the basic pay of Rs.25110 + AGP 6000 on 01.01.2006 in the 6th revision pay scale only.

It has further been stated as would appear from paragraph 7 of the show cause that aforesaid decision was referred before the Director, Higher Technical Education and Skill Development Department, Government of Jharkhand vide Ref. No.VBU/Esstt/3221/19 but no decision has yet been taken by the concerned department of the State of Jharkhand and as such, consequential monetary benefit has not been released in favour of the petitioner.

Mr. Amit Kumar, learned S.C (Mines) II appearing for the opposite parties, has submitted that the matter may be adjourned for three weeks, so that he may come with the final decision approving the pay scale as has been decided by the University.

As prayed by the learned counsel for the State, let this case be listed after three weeks, enabling the opposite parties to come out with further show cause by filing compliance report in its letter and spirit.

List this case on 17.07.2020.

Office is directed to reflect the name of Mr. Amit Kumar learned counsel for the State in place of Mr. Prashant Kumar Singh.

(Sujit Narayan Prasad, J.)

Saket/-